**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 603 OF 2024

IN THE MATTER OF:

NEWS ITEM TITLED "AVAIDH KHANAN PAR HO RAHEE HAI KARYAVAI JCB SAMET 9 TRACTOR-TROLLY GAYE HAI SEAZE" APPEARING IN CHANDAULISAMACHAR.COM DATED 13.04.2024

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Response affidavit on behalf of Respondent No. 1, Uttar Pradesh Pollution Control Board	1-6
2.	**ANNEXURE NO. R1/1:** A true copy of the letter dated 27.06.2025	7-9

THROUGH

DATE: 01.07.2025
PLACE: NEW DELHI

STHAVI ASTHANA
ADVOCATE FOR UPPCB
C-9, SECTOR 50, NOIDA, U.P.- 201303
(M): 9711116034
(E): STHAVIASTHANA@GMAIL.COM

Sr.No. 9133 01.07.25

NOTARIAL NOTARIAL

BEFORE THE HON'BLE NATIONAL GREEN TRI[BUNAL]
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 603 OF 202[4]

IN THE MATTER OF:

NEWS ITEM TITLED "AVAIDH KHANAN PAR HO RAHEE HAI KARYAVAI JCB SAMET 9 TRACTOR-TROLLY GAYE HAI SEAZE" APPEARING IN CHANDAULISAMACHAR.COM DATED 13.04.2024

RESPONSE ON BEHALF OF THE RESPONDENT NO.-1, UTTAR PRADESH POLLUTION CONTROL BOARD, IN COMPLIANCE WITH THE ORDER DATED 04.03.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I,Rohit Singh, aged about 52 Year, S/o Shri N. C. Sachan, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafterreferred to as UPPCB), Varanasi, do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

Uday Krishna
Notary Govt. of India
Civil Court Varanasi, U.P.
01 July 2025

2. That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as Hon'ble Tribunal) vide its order dated 04.03.2025has passed the following directions:

1. *Learned Counsel appearing for Uttar Pradesh Pollution Control Board (UPPCB) had initially submitted that Environmental Compensation (EC) has been imposed and communication has been sent to the District Magistrate for recovery of EC but when we referred to the reply of UPPCB which only discloses about issuance of show cause notice dated 13.12.2024 for imposition of EC, Counsel for UPPCB has tendered an apology and has submitted that only show cause notice has been issued. He could not assist the Tribunal by submitting that there are technical issues involved in the matter like computation of EC as well as directions of Hon'ble Supreme Court, etc. and has sought adjournment. We are of the view that UPPCB has failed to render effective assistance in this matter.*
2. *Hence, we direct Chairman, UPPCB to virtually appear on the next date and assist the Tribunal."*

3. That the Answering Respondent tenders an unconditional apology to this Hon'ble Tribunal for any inconvenience caused to it. It is submitted that the Answering Respondent has the highest regard for this Hon'ble Tribunal and aims to render effective assistance to this Hon'ble Tribunal in every aspect. Any lapses on part of the Answering Respondent in assisting this Hon'ble Tribunal are unintentional, and due to *bona fide* mistake and the Answering Respondent tenders its

U K. Chaturvedi
N 13373/17
NOTARY INDIA

profuse apologies for the same. The Answering Respondent is committed to fulfilling its statutory duties to implement Environmental Laws and rules within the jurisdiction of the State of Uttar Pradesh.

4. That it is most respectfully submitted that in compliance with the order dated 27.05.2024 passed by this Hon'ble Tribunal, the District Magistrate, Chandauli vide office order dated 19.07.2024 had constituted an interdepartmental joint committee comprising of theSub District Magistrate,Pt. Deen Dayal Upadhyaya Nagar, District- Chandauli,Regional Officer, UPPCB, Varanasi, Circle Officer Police, Pt. Deen Dayal Upadhyaya Nagar, District- Chandauli and Mining Officer, Chandauli for obtaining the factual status and report. The Joint Committee had carried out an inspection on 24.08.2024 and submitted itsreportwith annexures to the District Magistrate.Further the said report has beenfiled by the District Magistrate, Chandaulias a part of theresponse submitted vide letter no.531/O.A. No. 603/2024 dated03.09.2024 before this Hon'ble Tribunal.

U K. Chaturvedi
N 13373/17
NOTARY INDIA

5. That the relevant excerpt of the above Joint Committee Report dated 29.08.2024 is as follows:

> *"...7. The fact came into light from joint committee report dated 25.06.2024 that Shri Lalman Yadav S/o Shri Fool Chand Yadav Resident of Kunda Khurd, Tehsil-Pt. Deen Dayal Upadhyaya Nagar, District-Chandauli has carried out soil excavation at whole part of Arazi no. 292Mi Rakaba- 0.762 Hectare, partial part of Arazi No. 297 and 298 of Village-Kunda Khurd, Tehsil-Pt. Deen Dayal Upadhyaya Nagar, District-Chandauli. In consequence of that, 01 JCB and 03 Tractor were handed over to concerned police chowki Shivala. ..."*

6. That in compliance to the order dated 27.05.2024 passed by this Hon'ble Tribunal and observation made in the Joint Committee Report dated 29.08.2024, the officials of the UPPCB have inspected the mining area in question on 28.11.2024.

7. That in pursuant to the above Joint Committee Report dated 29.08.2024 and UPPCB inspection report dated 11.12.2024, the UPPCB vide letter dated 13.12.2024 has issued a show cause notice for imposition of Environmental Compensation of Rs. 1,31,250/- according to the methodology developed by the Central Pollution Control Board (CPCB), i.e.In-house Committee on methodology of assessing environmental

U.K. Chaturvedi
N 13373/17
01-1-25

compensation and action plan to utilize the fund,against the responsible Shri Lalman Yadav, S/o Shri Phool Chand Yadav Resident of Kunda Khurd, Tehsil-Pt. Deen Dayal Upadhyaya Nagar, District- Chandauli.

8. That in pursuance to the order dated04.03.2025 passed by this Hon'ble Tribunal the UPPCB vide its letter dated 11.06.2025 has amended the earlier show cause dated 13.12.2024 in accordance to the "Approach-2" of the Guideline dated 29.01.2020 issued by the CPCB for imposition of Environmental Compensation titled "Recommendations on Scale of Compensation to deal with the cases of illegal sand mining".

9. That further in pursuance to the show cause dated 11.06.2025 the UPPCB vide its letter dated 27.06.2025 has imposed an Environmental Compensation of Rs. 7,56,756/- against the responsible Shri Lalman Yadav, S/o Shri Phool Chand Yadav Resident of Kunda Khurd, Tehsil-Pt. Deen Dayal Upadhyaya Nagar, District- Chandauli.

A true copy of the letter dated 27.06.2025is being annexed herewith as **Annexure-R1/1**.

U K. Chaturvedi
N 13373/17
NOTARY INDIA

10. That the above response on behalf of Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for its kind perusal and necessary consideration.

DEPONENT

VERIFICATION

Verified at VARANASI UP on this the 01st July day of July, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

U K. Chaturvedi
N 13373/17
NOTARY INDIA
01.7.25

DEPONENT

तसदीक/Reg. Affidavit
दस्तावेज/Document ...
तसदीक कर्ता/I.D. Self
दिनांक/Date. 01.7.25
स्थान/Place CCV
क्र.सं./Sr. No. 9133

Notary Govt. of India
Civil Court Varanasi
01.07.25

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD
T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow -226010
Phone: 2720831, 2720828 Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

संदर्भ सं0 1129/625/सी-6/ सा0-895/ओए नं0 603/2024/2025 दिनांक 27-6-25

पंजीकृत

श्री लालमन यादव पुत्र श्री फूलचन्द्र यादव,
निवासी कुण्डाखुर्द, परगना-मवई,
तहसील-दीनदयाल उपाध्याय नगर,
जनपद-चन्दौली। मोबाइल नं0- 7081533778

यह कि श्री लालमन यादव पुत्र श्री फूलचन्द्र यादव, निवासी कुण्डाखुर्द, परगना-मवई, तहसील-दीनदयाल उपाध्याय नगर, जनपद-चन्दौली द्वारा मौजा-कुण्डाखुर्द में परगना-मवई, तहसील-दीनदयाल उपाध्याय नगर, जनपद-चन्दौली स्थित गाटा संख्या 292 मि0 रकबा 0.762 हेक्टेयर (7620 वर्ग मी0) भूमि पर सम्पूर्ण व आराजी संख्या 297 व 298 की आंशिक भाग में 04 मीटर गहराई तक कुल 2208 वर्ग मीटर में पूर्व पर्यावरणीय स्वीकृति तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अन्तर्गत स्थापनार्थ/संचालनार्थ सहमति प्राप्त किये बिना साधारण मिट्टी खनन कार्य किये जाने फलस्वरूप बोर्ड मुख्यालय के पत्रांक एच 29102/सी-6/सा0-895/ओए नं0 603/24-25 दिनांक 11.06.2025 के माध्यम से आपके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में कारण बताओ नोटिस निर्गत किया गया है। उक्त कारण बताओ नोटिस को पंजीकृत डाक के माध्यम से दिनांक 12.06.2025 को प्रेषित किया गया था, जिसे आन लाइन ट्रैक किये जाने से ज्ञात हुआ है कि उक्त कारण बताओ नोटिस आपको दिनांक 19.06.2025 को प्राप्त हो गया है।

यह कि उपरोक्त वर्णित कारण बताओ नोटिस दिनांक 11.06.2025 के परिप्रेक्ष्य में राज्य बोर्ड के क्षेत्रीय अधिकारी, वाराणसी द्वारा पत्र दिनांक 23.06.2025 एवं 26.06.2025 के माध्यम से आख्या/संस्तुति उपलब्ध करायी गयी है। उक्त आख्यानुसार राज्य बोर्ड के क्षेत्रीय कार्यालय, वाराणसी द्वारा कारण बताओ नोटिस दिनांक 11.06.2025 की छायाप्रति आपको दिनांक 12.06.2025 को भी प्राप्त करायी गयी है, जिससे स्पष्ट है कि कारण बताओ नोटिस की तामीला आपको हो गयी है किन्तु आप द्वारा उक्त के सम्बन्ध में कोई उत्तर राज्य बोर्ड को उपलब्ध नही कराया गया है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 603/2024 **News Item Titled** ''अवैध खनन पर हो रही है कार्यवाही, जेसीबी समेत 9 ट्रैक्टर-ट्राली किए गये हैं सीज'' **Appearing in chandaulisamachar.com dated 13.04.2024** स्टेट ऑफ यूपी व अन्य में पारित आदेश दिनांक 27.05.2024 के अनुपालन में जिलाधिकारी, चन्दौली द्वारा कार्यालय ज्ञाप दिनांक 19.07.2024 के माध्यम से गठित अन्तर्विभागीय समिति द्वारा प्रश्नगत साधारण मिट्टी खनन स्थल का निरीक्षण दिनांक 24.08.2024 को किया गया तथा उक्त समिति की आख्या के सुसंगत अंश निम्नवत है:-

".........7. The fact came into light from joint committee report dated 25.06.2024 that Shri Lalman Yadav S/o Shri Fool Chand Yadav Resident of Kunda Khurd, Tehsil-Pt. Deen Dayal Upadhyaya Nagar, District - Chandauli has carried out soil excavation at whole part of Arazi no. 292Mi Rakaba- 0.762 Hectare, partial part of Arazi No. 297 and 298 of Village-Kunda Khurd, Tehsil-Pt. Deen Dayal Upadhyaya Nagar, District-Chandauli. In consequence of that, 01 JCB and 03 Tractor were handed over to concerned police chowki Shivala. ...."

Scanned with OKEN Scanner

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 603/2024 News Item Titled ''अवैध खनन पर हो रही है कार्यवाही, जेसीबी समेत 9 ट्रैक्टर-ट्राली किए गये हैं सीज'' Appearing in chandaulisamachar.com dated 13.04.2024 स्टेट ऑफ यूपी व अन्य में पारित आदेश दिनांक 06.09.2024 के सुसंगत अंश निम्नवत् हैः-

"......4. The report of the UPPCB does not disclose any action taken by it for the imposition of environmental compensation for the damage that is caused to the environment on account of such illegal excavation. Learned Counsel does not dispute that the persons responsible for such illegal excavation of soil have been traced out.

5. Learned Counsel for the UPPCB has sought 8 weeks' time to file the report showing the steps that have been taken by the UPPCB for imposition of environmental compensation..........."

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 603/2024 News Item Titled ''अवैध खनन पर हो रही है कार्यवाही, जेसीबी समेत 9 ट्रैक्टर-ट्राली किए गये हैं सीज'' Appearing in chandaulisamachar.com dated 13.04.2024 स्टेट ऑफ यूपी व अन्य में पारित आदेश दिनांक 04.03.2025 के सुसंगत अंश निम्नवत् हैः-

"......1. Learned Counsel appearing for Uttar Pradesh Pollution Control Board (UPPCB) had initially submitted that Environmental Compensation (EC) has been imposed and communication has been sent to the District Magistrate for recovery of EC but when we referred to the reply of UPPCB which only discloses about issuance of show cause notice dated 13.12.2024 for imposition of EC, Counsel for UPPCB has tendered an apology and has submitted that only show cause notice has been issued. He could not assist the Tribunal by submitting that there are technical issues involved in the matter like computation of EC as well as directions of Hon'ble Supreme Court, etc. and has sought adjournment. We are of the view that UPPCB has failed to render effective assistance in this matter....."

यह कि उपरोक्त वर्णित संयुक्त समिति की आख्यानुसार मौजा-कुण्डाखुर्द, परगना-मवई, तहसील-दीनदयाल उपाध्याय नगर, जनपद-चन्दौली स्थित गाटा संख्या 292 मि0 रकबा 0.762 (7620 वर्ग मीटर क्षेत्र) हेक्टेयर भूमि पर सम्पूर्ण व आराजी संख्या 297 व 298 के आंशिक भाग 2208 वर्ग मीटर क्षेत्र में 04 मीटर गहराई तक कुल 9828 वर्ग मीटर में साधारण मिट्टी का खनन कार्य बिना पर्यावरणीय स्वीकृति/सहमति प्राप्त किये खनन का कार्य किया गया है, आपकी इकाई का उक्त कृत्य पर्यावरण (संरक्षण) 1986 एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के आज्ञापक प्राविधानों का उलंघन है।

यह कि लोक निर्माण विभाग (निर्माण खण्ड) जनपद-चन्दौली द्वारा अवगत कराया गया है कि अनुसचिव, लोक निर्माण अनुभाग-11, लोक निर्माण विभाग, उ0प्र0 शासन के पत्र दिनांक 12.03.2025 के माध्यम से जनपद-चन्दौली में चन्दौली-धरौली मार्ग (अन्य जिला मार्ग) दो लेन मार्ग पर गेट निर्माण एवं प्रकाश व्यवस्था कार्य की वित्तीय स्वीकृति लोक निर्माण विभाग को की गयी है। उक्त कार्य के एनालिसिस ऑफ रेट के अन्तर्गत Compensation for earth taken from private land हेतु साधारण मृदा दर रू0 7.00 प्रति घनमीटर निर्धारित किया गया है। तदानुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मार्गदर्शिका दिनांक-29.01.2020 शीर्षक Recommendations on Scale of Compensation to deal with the cases of illegal sand mining में वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र के अनुसार पर्यावरणीय क्षतिपूर्ति रू0 7,56,756.00 मात्र आंकलित होती है, जिसमें D का मान रू0 2,75,184.00 (साधारण मिट्टी खनन की मात्रा-39312 घनमीटर X साधारण

Scanned with OKEN Scanner

मृदा का मूल्य-7.00 प्रति घनमीटर) RF=0.75 एवं DF=1 लिया गया है।

यह कि उपरोक्त वर्णित तथ्यों के दृष्टिगत राज्य बोर्ड के क्षेत्रीय अधिकारी, वाराणसी द्वारा पत्र दिनांक 23.06.2025 एवं 26.06.2025 के माध्यम से मौजा-कुण्डाखुर्द, परगना-मवई, तहसील-दीनदयाल उपाध्याय नगर, जनपद-चन्दौली स्थित गाटा संख्या 292 मि0 रकबा 0.762 (7620 वर्ग मी0) हेक्टेयर भूमि पर सम्पूर्ण व आराजी संख्या 297 व 298 के आंशिक भाग (2208 वर्ग मी0) पर साधारण मिट्टी का खनन कार्य बिना पर्यावरणीय स्वीकृति/सहमति प्राप्त किये जाने के फलस्वरूप बोर्ड मुख्यालय के पत्रांक एच 29102/सी-6/सा0-895/ओए नं0 603/24-25 दिनांक 11.06.2025 के माध्यम से निर्गत कारण बताओ नोटिस दिनांक 11.06.2025 की पुष्टि करते हुये आपके विरूद्ध पर्यावरणीय क्षतिपूर्ति धनराशि रू0 7,56,756.00 (रू0 सात लाख छप्पन हजार सात सौ छप्पन मात्र) अधिरोपित किये जाने की संस्तुति की गयी है।

अतः उपरोक्त वर्णित तथ्यों एवं राज्य बोर्ड के क्षेत्रीय अधिकारी, वाराणसी की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त कारण बताओ नोटिस दिनांक 11.06.2025 की पुष्टि करते हुये श्री लालमन यादव पुत्र श्री फूलचन्द्र यादव, निवासी कुण्डाखुर्द, परगना-मवई, तहसील-दीनदयाल उपाध्याय नगर, जनपद-चन्दौली के विरूद्ध मौजा-कुण्डाखुर्द, परगना-मवई, तहसील-दीनदयाल उपाध्याय नगर, जनपद-चन्दौली स्थित गाटा संख्या 292 मि0 रकबा 0.762 (7620 वर्ग मी0) हेक्टेयर भूमि पर सम्पूर्ण व आराजी संख्या 297 व 298 के आंशिक भाग (2208 वर्ग मी0) साधारण मिट्टी का खनन कार्य बिना पर्यावरणीय स्वीकृति/सहमति प्राप्त किये जाने के फलस्वरूप पर्यावरणीय क्षतिपूर्ति धनराशि रू0 7,56,756.00 (रू0 सात लाख छप्पन हजार सात सौ छप्पन मात्र) अधिरोपित की जाती है।

उक्त पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिवस में निम्नलिखित **Payment Gateway** एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जायेः-

Payment Gateway- **https://erp.eshiksa.net/DirectFeesv3/UPPCB**

Nature of Pollution- **Air Pollution**

EC imposed in compliance-**NGT Order**

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गत।

Digitally signed by
VIMAL KUMAR
Date: 27-06-2025
11:16:10

पर्यावरण अभियन्ता,
प्रभारी (वृत्त-6)

प्रतिलिपिः-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी, चन्दौली।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी।

Scanned with OKEN Scanner